## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

No. HCM. III/175/2019-Judl/ 63

Dated, Shillong the 27th February 2020

It is hereby notified to all concerned that, in view of non-availability of Hon'ble Mr. Justice H.S. Thangkhiew, the cases listed today i.e. Thursday, 27<sup>th</sup> February 2020 before COURT NO. 2 shall now be taken up by COURT NO. 1 after rising of the DIVISION BENCH.

By order,

JOINT REGISTRAR (JUDL.)

Memo No. HCM. III/175/2019-Judl/ <u>63A</u> Copy for information to: - Dated, Shillong the 27th February 2020

- The Registrar –cum– Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 4. The Advocate General, High Court of Meghalaya, Shillong.
- The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 6. The P.A. to the Registrar General, High Court of Meghalaya, Shillong.
- 7. President / Secretary, High Court Bar Association, Shillong.
- 8. President / Secretary, Shillong Bar Association, Shillong.
- 9. The Court Masters concerned.
- 10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 11. Notice Board.
- 12. Office File.

JOINT REGISTRAR (JUDL.)

A.W. Cousig 27.02.2010

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